

Central Administrative Tribunal  
Principal Bench

CP 359 of 2008

In

OA.297/2003

New Delhi this the 25<sup>th</sup> day of November, 2008

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)  
Hon'ble Dr. Veena Chhotray, Member (A)

Ex. ASI Jagmal Singh,  
R/o RZH-168, Raj Nagar-II,  
Gali No.6, Palam Colony,  
Delhi

.....Applicant

(By Advocate: Shri Nishant proxy for Sh. Arun Bhardwaj)

- Versus -

1. Sh. Y. S Dadwal  
Commissioner of Police,  
Police Headquarters I.P. Estate,  
New Delhi.
2. Sh. Kanwar Admad  
Joint Commissioner of Police (Operation)  
P.H.Q. I.P. Estate,  
New Delhi.
3. Sh. P. Dass  
Dy. Commissioner of Police,  
I.G.I. Airport, P.H.Q. I.P., Estate  
New Delhi.

..... Respondents

(By Advocate: Sh. Ram Kavar)

O R D E R ( O R A L )

By Hon'ble Mr. Justice M. Ramachandran, VC(J):

Consequent upon the order passed by the Tribunal, the applicant became entitled to get arrears of pay as also other service benefits. The Tribunal's order was also upheld by the Hon'ble High Court. Thereafter contempt application has been filed on a plea that consequential benefits were yet to be paid.


2. Notice had been issued to the respondents. The reply indicates that follow up orders were passed. Shri Ram Kavar appearing for the respondents had invited our attention to the reply as also Annexure R-1.

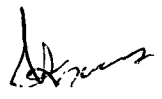
3. We find, as of now, excepting the one in respect of arrears of pension payments have been ordered. Shri Ram Kavar, submits that it will be ensured that pension is paid

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over to the applicant without any delay. In any case, we direct that this exercise shall be completed within two months from today. In respect of the claim for interest, we leave the matter open. Applicant will be entitled to agitate over the claim for promotional benefits, which are not <sup>expected</sup> ~~reproduced~~ to be gone into in these proceedings. We find, action has also been taken for disbursement of arrears of gratuity. It should be ensured that all the monetary benefits as above are received by the applicant within a stipulated period as above.

With these observations and directions this CP is closed. Notices issued to the respondents are discharged.

  
(Veena Chhotray)  
Member (A)

  
(M. Ramachandran)  
Vice Chairman (J)

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